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NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/11/2017 AT 10.30 AM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : CP/28/2017  
NAME OF THE PETITIONER(S) : SAIKIRAN MURALI  
NAME OF THE RESPONDENT(S) : ANURADHA MURALIDHARAN & 1  
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	R. Padmanabha	PCS for Petitioner	
2.	T.K. Brashkar Priyadarshini N Kavitha	Counsel for 1 <sup>st</sup> Respondent	

**ORDER**

PCS representing the petitioner present. Counsel for respondents present. Both the counsel filed a joint memo stating that both the parties have accepted to nominate Shri K Sundarrajan, FCA as a Valuer for valuation of shares. The memo is taken on record. Considering their submissions, Shri K Sundarrajan, FCA has been appointed as Valuer. The Valuer is directed to adopt the widely accepted method for valuing the shares and submit the report as per the balance sheet dated 31.3.2016. Both the parties are directed to furnish the required documents to the Valuer. The remuneration to the Valuer will be shared by both the parties equally. Put up on 30.11.2017 at 10.30 A.M.

— sd —  
**K Anantha Padmanabha Swamy**  
Member (Judicial)

bc